

Indian Economic Service and Central Statistical Service

1152. { Shri D. C. Sharma:
Sardar Iqbal Singh:
Shri Surendranath Dwivedy:

Will the Minister of Home Affairs be pleased to state the progress made so far with regard to the setting up of an Indian Economic Service and an Indian Statistical Service at the Centre?

The Minister of State in the Ministry of Home Affairs (Shri Datar): Government have approved in principle the proposal to constitute a Central Economic Service and a Central Statistical Service Draft Schemes have been prepared and are under consideration

The Services will be constituted as soon as details are finalised

Science and Industry Museum, Calcutta

1153. Shri D. C. Sharma: Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Starred Question No 1211 on the 25th March, 1958 and state the further progress made in the establishment of the Birla Science and Industry Museum, Calcutta?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): A statement is laid on the Table of the Lok Sabha [See Appendix III, annexure No 98]

Forged Currency Notes

1154. Shri N. R. Munisamy: Will the Minister of Finance be pleased to state:

(a) what is the value of forged currency notes with their denominations detected in the years 1957 and 1958 so far, and

(b) whether the culprits were traced and punished?

The Minister of Revenue and Civil Expenditure (Shri B. Gopala Reddy):

(a) A statement showing the value,

denomination-wise, of forged notes detected during the year 1957 and during the first quarter of 1958, is placed on the Table of the Lok Sabha. [See Appendix III, annexure No. 99].

(b) The information is being collected from the States concerned and will be placed on the Table of the House as soon as possible

Arms Act

1155. { Shri D. C. Sharma:
Shri Bhakt Darshan:
Shri Rameshwar Tantia:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No 1512 on the 7th April, 1958 and state

(a) whether Government have since finalised their proposals to amend the Arms Act, and

(b) if so, when a Bill is proposed to be brought forward?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b) The proposals are being finalised and it is hoped to introduce a bill in the current session of Parliament

Remission of Taccavi Loans in Delhi

1156. Shri Radha Raman: Will the Minister of Home Affairs be pleased to state

(a) whether it is a fact that the remission notices of taccavi loans to Delhi peasants are not issued in time;

(b) if so, the reasons therefor, and

(c) whether it is also a fact that the payments are generally made after the season is over thus defeating the very object of such remissions?

The Minister of Home Affairs (Pandit G. B. Pant): (a) to (c) Remission is allowed only on taccavi loans granted under the "Grow More Food